

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 5783/2015

(Arising out of impugned final judgment and order dated 20/04/2015
in CRLA No. 730/1991 passed by the High Court Of Judicature at
Allahabad)

PRABHU SINGH

Petitioner(s)

VERSUS

STATE OF UP

Respondent(s)

(with appln. (s) for exemption from filing O.T. and interim relief)

Date : 27/07/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR
HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s)

Mr. B. Adinarayan Rao, Sr. Adv.
Mr. Saurabh, Adv.
Ms. Urmiljeet Kaur, Adv.
Mr. Sandeep Mahapatra, Adv.
Ms. Mrinmayee Sahu, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Issue notice on the prayer of bail.

[O.P. SHARMA]
COURT MASTER[INDU BALA KAPUR]
COURT MASTER

Signature Not Verified

Digitally signed by
Om Parkash Sharma
Date: 2015.07.27
16:46:29 IST
Reason: